Directorate General of Foreign Trade <u>Udyog Bhawan</u> DES-V Section

Minutes of NC-V Meeting held on 19.08.2010

The Meeting No. 21/AM-11 for the licensing year 2010-11 to consider the cases under Duty Exemption Schemes (Chapter-4) held on 19.08.2010 in Room No.213 of DGFT under the Chairmanship of Shri A.K.Singh, Jt. DGFT. The following officers were present: -

SI.	Name of the representatives & their	Department
No	designation	
1.	Sh. Shaish Kumar, Industrial Advisor	DIPP
2.	Sh. R.A.Lal, Director	R.O, TC, Noida
3.	Sh. Kuldeep Singh, Asstt. Director	MSME
4.	Sh. Pradip Kumar, F.T.D.O	DGFT

_

(TEXTILES AND LEATHER ITEMS)

At the outset the Minutes of NC Meetings held earlier were ratified. The Agenda for individual cases for Meeting No. 21/AM11 was taken up for discussion and the decision taken in respect of each case is enumerated below: -

MEETING NUMBER : 21/84-ALC3/2010 **MEETING DATE** : 19.08.2010

Case No.:2/16/84-ALC3/2010	Party Name:WILLIAM GOODACRE &	Meet No/Date:21/84-ALC3/2010	Status: Rejected
	SONS INDIA PVT.LTD.,	19.08.2010	

	HQ File :01/84/050/00101/AM11/	RLA File :10/24/040/00025/AM11/	Lic.No/Date:1010039361 07.07.2010	
1	Decision: The Committee consider that applicant firm have neither considered polyurethane binder separately in floor covering and solid content compute the requirement of inputs RLA may take suits	given total weight of export iten the export item. Further, they of polyurethane binder. In abse	n net weight of polyethylen have also not given thickness noe of the above details, it was constrained to reject to	e floor covering & ss of polyethylene is not possible to

	Case No.:1/21/84-ALC3/2010	Party Name:FRONTIER TEXTILES PVT. LTD.,	Meet No/Date:21/84-ALC3/2010 19.08.2010	Status: Deferred
$\ _2$	HQ File :01/84/050/00124/AM11/	RLA File :02/24/040/00084/AM11/	Lic.No/Date:0210146324 12.08.2010	Defer Date: 16.09.2010
Decision: The Committee considered the case as per agenda and observed that copy of applications been received in this case. It was therefore decided to defer the case for re-listing on 16.09.2010.			ll l	

	Case No.:3/21/84-ALC3/2010	1	Status: Deferred
$\ _3$	HQ File :01/84/050/00126/AM11/		Defer Date:16.09.2010

Decision: The Committee considered the case as per agenda and decided to link with the visit case file of the applicant firm wherein NC team had visited the unit of the firm. It was therefore decided to defer the case for relisting on 16.09.2010.

	Case No.:2/21/84-ALC3/2010	Party Name:THE RAJLAKSHMI COTTON MILLS P. LTD.	Meet No/Date:21/84-ALC3/2010 19.08.2010	Status: Rejected
	HQ File :01/84/050/00125/AM11/	RLA File :02/24/040/00088/AM11/	Lic.No/Date:0210146348 12.08.2010	
4	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observe that in the export item description, 67% Cashmere & 33% Bamboo blended sweaters whereas in the impositem description 100% pure cashmere yarn. Further, export Qty. given is 222.352 Kgs (67% of which is 14 Kgs of cashmere) and import Qty. asked for is 111.170 Kgs, which is impossible to manufacture. Hence Committee was constrained to reject the case. RLA may take suitable consequential action accordingly.			

Manual agenda cases

Case No.200	M/s Kitex Garments Ltd., Kochi
NC No.21/AM11	F.No.01/84/50/46/AM09/DES-V
Dated 19.08.2010	Re-fixation of input output norms in respect of Advance
	Authorization No.1010028968 dated 29.02.2009.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to give another P.H to the applicant firm before NC meeting to be held on 16.09.2010. Firm may be informed accordingly.

Case No.201	M/s Arjan Impex Pvt. Ltd., New Delhi
NC No.21/AM11	F.No.01/85/50/85/AM10/DES-V
Dated 19.08.2010	Ratification of input output norms in respect of Advance Authorization No.0510248208 dated 24.08.2009.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Sh. P.S.Sethi, an authorized representative of the firm, who appeared for personal hearing along with one technical person before Committee. They explained the case alongwith sample, which were in different various sizes. They showed the sample of donut bed cushion. The relevant details were not available with them, hence, representative of the firm was advised to submit the same and it was decided to defer the case for re-listing on 16.09.2010.

Case No.202	M/s Jiwan ram Sheoduttrai Industries Pvt. Ltd., Kolkata
NC No.21/AM11	F.No.01/84/50/14/AM10/DES-V
Dated 19.08.2010	Re-fixation of input output norms in respect of Advance
	Authorization No.0210125566 dated 16.04.2009.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Sh. Sunil Jain, an authorized representative of the firm, who appeared for personal hearing before Committee. He explained the case along with sample and relevant details. The sample was checked and observed that sizes are larger than the normal range of coverall. The Committee felt that higher requirement of inputs asked for is justified in this case. Therefore, Committee after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as applied by the firm. The sample received in this case was handed over to the representative of the firm.

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.203	M/s Jiwan ram Sheoduttrai Industries Pvt. Ltd., Kolkata
NC No.21/AM11	F.No.01/84/50/392/AM10/DES-V
Dated 19.08.2010	Re-fixation of input output norms in respect of Advance
	Authorization No.0210129865 dated 31.07.2009.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that as another case of the same firm was discussed in the personal hearing of this meeting, this case was also taken up. It was observed that earlier NC had allowed only the item of import No. 4 to 10 on net to net basis with 1% wastage and import item No. 1 to 3 were disallowed. The sample received in this case was also seen. The Committee after deliberations in consultation with the representatives of technical authorities present in the meeting decided to allow the item of import No. 1 to 3 as applied by the firm in partial modification of its earlier decision. The sample received in this case was handed over to the representative of the firm.

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.204	M/s Jiwan ram Sheoduttrai Industries Pvt. Ltd., Kolkata
NC No.21/AM11	F.No.01/84/50/130/AM10/DES-V
Dated 19.08.2010	Re-fixation of input output norms in respect of Advance
	Authorization No.0210131920 dated 23.09.2009.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that as another case of the same firm was discussed in the personal hearing of this meeting, this case was also taken up. It was observed that earlier out of total 13 import item, NC had allowed all the item of import as applied by the firm except item of import at S.No. 9 against export item No. 9. The Committee felt that there was some typographical error in the minutes. Therefore, Committee after deliberations in consultation with the representatives of technical authorities present in the meeting decided to allow the item of import No. 9 against export item No. 9 as applied by the firm in partial modification of its earlier decision.

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.205	M/s Jiwan ram Sheoduttrai Industries Pvt. Ltd., Kolkata
NC No.21/AM11	F.No.01/84/50/172/AM10/DES-V
Dated 19.08.2010	Re-fixation of input output norms in respect of Advance
	Authorization No.0210133756 dated 13.11.2009.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that as another case of the same firm was discussed in the personal hearing of this meeting, this case was also taken up. It was observed that earlier this case was rejected. The sample was checked and observed that sizes are larger than the normal range of coverall. The Committee felt that higher requirement of inputs asked for is justified in this case. Therefore, Committee after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as applied by the firm. The sample received in this case was handed over to the representative of the firm.

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.206	M/s Chandramukhi Impex Pvt. Ltd., Kolkata
NC No.21/AM11	F.No.01/84/50/208/AM10/DES-V
Dated 19.08.2010	Re-fixation of input output norms in respect of Advance Authorization No.0210135613 dated 18.12.2009.

Decision: The Committee considered the case as per agenda and observed that case is under examination of DC

(MSME) and comments are still awaited. It was therefore decided to defer the case for re-listing on 16.09.2010.

Case No.207	M/s Chandramukhi Impex Pvt. Ltd., Kolkata		
NC No.21/AM11	F.No.01/84/50/209/AM10/DES-V		
Dated 19.08.2010	Re-fixation of input output norms in respect of Advance Authorization No.0210135620 dated 18.12.2009.		

Decision: The Committee considered the case as per agenda and written comments received from DC (MSME) conveyed vide their U.O No. 37(5)/25/2010-11/Hosy. dated 12.08.2010 by allowing the item of import @ 4.24 Sq mtrs./Pc taken on record. It was observed that firm have asked the input @ 4.24 Sq mtrs./Pc and relevant SION permits @ 4.05 Sq mtrs./Pc. Therefore, Committee decided to allow the item of import @ 4.05 Sq mtrs./Pc in terms of Policy Circular No. 34 dated 24.03.2008.

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.208	M/s Imperial Readymade Garments Factory India Pvt. Ltd., Chennai	
NC No.21/AM11	F.No.01/84/50/146/AM10/DES-V	
Dated 19.08.2010	Re-fixation of input output norms in respect of Advance Authorization No.0410108432 dated 13.10.2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and perused the written comments of DC (MSME) conveyed vide their U.O No. 37(5)/24/2010-11/Hosy. dated 19.08.2010. It was observed that there are three different type of garments made from six different type of fabrics and firm have submitted only sketches of export items and have not submitted measurement, CAD & calculation sheet. The use of six different type of fabrics in three export items has also not been given alongwith justification thereon. In absence of this it is not possible to compute the requirement of inputs. Hence, Committee was constrained to maintain status quo in this case.

Firm may be informed accordingly.

Case No.209	M/s Veenar Fashions, Mumbai	
NC No.21/AM11	F.No.01/84/50/56/AM07/DES-V	
Dated 19.08.2010	Re-fixation of input output norms in respect of Advance Authorization No.0310380200 dated 12.05.2006.	

Decision: The Committee considered the case as per agenda and observed that earlier this case was decided by NC on 12.06.2008 as per written comments of TC, Mumbai and subsequently reviewed on 07.01.2010. But now firm have informed that description & style No. mentioned in the said minutes of NC are not matching with the description & style No. given in application. Therefore, the relevant details were checked from application and found that there was indeed some typographical error in the minutes. Accordingly, Committee decided to rectify the earlier minutes of NC as detailed below:-

	The second region of the fill record regions		
S.	Export item	Import Item	Qty. allowed per Pc
No			of export product
1	Babies Romper Style – 061/575	100% cotton dyed corduroy	1.05 Sq mtrs./ Pc
		fabric wales, P/dyed, GSM-	·
		270+/-10%	
2	Babies Romper Style- 061-574	-do-	0.90 Sq mtrs./Pc
3	Girls jacket with hood, Style-061-584	-do-	1.40 Sq mtrs./Pc
4	Girls jacket with hood, Style-061-585	-do-	1.40 Sq mtrs./Pc
5	Boys Bermudas, Style- 061-589	-do-	0.87 Sq mtrs./Pc
6	Girls Trouser Style- 061-590	-do-	1.161 Sq mtrs./Pc
7	Girls Dresses Style- 061-591	-do-	1.162 Sq mtrs./Pc
8	Girls Dress Style- 061-595	-do-	1.155 Sq mtrs./Pc
9	Girls Trouser Style - 061-596	-do-	1.41 Sq mtrs./Pc
10	Boys Trouser Style- 061-330	-do-	1.5 Sq mtrs./Pc
11	Boys Trouser Style- 061-338	-do-	1.77 Sq mtrs./Pc

The GSM should match in both import & export.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.210	M/s Loyal Textiles Mills Pvt. Ltd., Kovilpatti
0 0.00 1 10.2 10	The Department of the Lean, The Importa

NC No.21/AM11	F.No.01/84/162/195/AM11/DES-V
Dated 19.08.2010	Ratification of input output norms in respect of Advance
	Authorization No.3510025990 dated 04.03.2009.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case by allowing the item of import No. 1 with 20% wastage. The item of import No. 2 i.e Furnace Oil may be allowed as per relevant existing General Note for fuel.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.211	M/s Loyal Textiles Mills Pvt. Ltd., Kovilpatti
NC No.21/AM11	F.No.01/84/50/9/AM10/DES-V
Dated 19.08.2010	Ratification of input output norms in respect of Advance
	Authorization No.3510026302 dated 08.04.2009.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as per visit report as detailed below: -

S.	Export Item	Export	Import item	Qty. allowed
No		Qty.		
1	Mill made	100000	1) Carbon fibre	1) 1645 Kgs.
	industrial	Pcs	2) Vat Dyes	2) @ 1.5% of cotton fabric in
	work wear			the export product.
			3) Silastal	3) 19 gms/ Kg of fabric in the
				export product.
			4) Silastan	4) 2 gms/ Kg of fabric in the
				export product.
			5) FR thread	5) Net to net
			6) 3 M thinsulate	6) Net to net.
			7) Furnace Oil	7) As per General Note for
				fuel.

2	Summer	-	Vat Dyes	@ 1.5% of cotton fabric in
	Pant			the export product.
3	Winter	-	1) Flacovan	1) 400 gms/ Kg of fabric in
	Pant			the export product.
			2) Ukadan	2) 47 gms/ Kg of fabric in the
				export product.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.212	M/s Madura Coats Pvt. Ltd., Madurai
NC No.21/AM11	F.No.01/84/162/193/AM11/DES-V
Dated 19.08.2010	Ratification of input output norms in respect of Advance
	Authorization No.3510026308 dated 13.04.2009.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that similar case of the firm has already been ratified by NC. R.A may decide the case on repeat basis. The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.213	M/s Madura Coats Pvt. Ltd., Madurai
NC No.21/AM11	F.No.01/84/162/194/AM11/DES-V
Dated 19.08.2010	Ratification of input output norms in respect of Advance

Authorization No.3510027812 dated 01.10.20	09.
--	-----

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that similar case of the firm has already been ratified by NC. R.A may decide the case on repeat basis.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.214	M/s Pashupati Pvt. Ltd.
NC No.21/AM11	F.No.01/84/50/14/AM11/DES-V
Dated 19.08.2010	Ratification of input output norms in respect of Advance Authorization No.6110000389 dated 04.02.2010.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that comments/views called for from Import Policy Division are still awaited. It was therefore decided to remind them and defer the case for re-listing on 16.09.2010.

Case No.215	M/s Madura Coats P∨t. Ltd., Madurai
NC No.21/AM11	F.No.01/84/162/201/AM11/DES-V
Dated 19.08.2010	Ratification of input output norms in respect of Advance Authorization No.3510030240 dated 18.05.2010.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that similar case of the firm has already been ratified by NC. R.A may decide the case on repeat basis.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.216	M/s Gaurav International, Gurgoan			
NC No.21/AM11	F.No.01/84/162/200/AM11/DES-V			
Dated 19.08.2010	Ratification of input output norms in respect of Advance Authorization No.0510264552 dated 19.05.2010.			

Decision: The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below: -

S.	Export Item	Export	Import item	Qty. allowed
No		Qty.		
1	Ladies Top	2200	100% polyester satin	2640 Sq mtrs.
	Style No. 801588	Pcs	dyed woven fabric,	
			GSM-92+/-10%	
2	Ladies Top	1660	100% polyester satin	1693 Sq mtrs.
	Style No. 802537	Pcs	dyed woven fabric,	
			GSM-92+/-10%	

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

(a)(a)(a)(a)(a)(a)